

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

O.A.No.284/88 Date of decision: 26.8.93

Bhupinder Singh ... Petitioner.

Versus

Union of India & Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - Shri Umesh Mishra, Counsel.

For the respondents - Shri O.N. Moolri, Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

Shri Umesh Mishra, learned counsel for the petitioner, submitted that it is not necessary for him to argue this case for the reason that the matter stands concluded by the judgement of the Supreme Court in Civil Appeal Nos.4681-82, Union of India & Ors. Vs. R. Reddappa and another. It is clear from the judgement that the Supreme Court has given directions not only for the benefit of the petitioners in that case but for everyone who is similarly situate. Shri Moolri, learned counsel for the respondents, does not dispute that the petitioner's case is covered by the judgement of the Supreme Court as he is also similarly situate. It is, therefore, enough to dispose of this case by declaring that this case is covered by the judgement of the Supreme Court and that he is entitled to all the reliefs granted by the Supreme Court.

*Malimath*

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(S.R. ADIGE)

(V.S. MALIMATH)

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MEMBER(A)

CHAIRMAN